

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1473/2020

This the 24th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Yasir Haleem
Aged about 29 years
S/o Mr. Gh. Ahmad
R/o Sherabad, Pattan
Dist. Baramulla.

.....(Applicant)

(Advocate:- Mr. Taha Khalil for Mr. R A Jan, Sr. Advocate)

Versus

1. State of Jammu and Kashmir through Commissioner Secretary to Govt. Housing and Urban Department, Civil Secretariat Srinagar/Jammu and four others.
.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (T.A. No. 62/1473/2020) arises out of SWP No.938/2008, wherein relief is claimed against Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of Municipal Committee. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/Shashi/Arun